

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1604(H)**  
**TO BE ANSWERED ON 28<sup>th</sup> JULY, 2021**

**IMPORT OF TOYS**

1604(H). SHRI SUKHBIR SINGH JAUNAPURIA:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether any criteria have been laid down regarding import of toys/equipments;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make amendments in Foreign Trade (Development and Regulation) Act to put quantitative restrictions on the articles imported from China and to impose fine on traders violating laws; and
- (d) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SMT. ANUPRIYA PATEL)

(a) & (b): To control import of cheap and sub-standard toys, Directorate General of Foreign Trade (DGFT) vide Notification No.33/2015-2020 02.12.2019, has mandated sample testing from each consignment and no permission for sale unless the quality testing is successful. In case of failure, the consignment is either sent back or destroyed at the cost of the importer.

The Government has also issued Toys (Quality Control) Order, 2020 on 25/02/2020 through which toys have been brought under compulsory Bureau of Indian Standards (BIS) certification with effect from 01/01/2021. As per the Quality Control Order (QCO), every toy shall conform to the requirements of relevant Indian Standard and bear the Standard Mark under a licence from BIS as per Scheme-I of BIS (Conformity Assessment) Regulations, 2018. This QCO is equally applicable to domestic manufacturers as well as foreign manufacturers who intend to export their toys to India.

(c) & (d): India does not maintain any country specific import restrictions except for considerations like scientific, environmental concerns, health and life of humans, animal and plant. Adequate provisions exist to protect the Indian consumers as imported goods are subject to domestic laws, rules, orders, regulations, technical specifications, environmental and safety norms. Any violations are punishable under provisions of Foreign Trade (Development and Regulation) Act, 1992.

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